

Eastern Offshore Asset (Offshore of KG basin)

Sl. No.	Project	Approx. Investment (₹ crore)
1.	Vashishta and SI Fields Development Project	4259.59
2.	Development of KG-DWN-98/2 Block Cluster II	34012.00
3.	Development of KG-DWN-98/2 Block Cluster I	4985.50
4.	Development of FG-DWN-98/2 Block Cluster III	21528.10
5.	Development of KG-OSN-2004/I Block	3483.30
TOTAL		68268.49

Use of old currency at petrol pumps post-demonetisation

1556. SHRI KAPIL SIBAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of old currency which was used at petrol pumps post demonetisation;

(b) whether Government announced cash back for credit/debit cards usage to purchase petrol and diesel, if so, the details thereof along with the total amount of cash back given by Oil Marketing Companies post demonetisation till date;

(c) whether Government waived off service charge/levy on purchase of fuel *via* debit and credit cards, if so, the total amount of charges waived-off; and

(d) whether this service charge/levy will be borne by Government or the Oil Marketing Companies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Ministry of Finance, Department of Financial Services has reported that Department of Payment and Settlement Systems, Reserve Bank of India has no information in the matter. Further, Public Sector Oil Marketing Companies (OMCs) namely; Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have also informed that they do not keep the record of details of currency notes accepted at their petrol pumps in normal course and post demonetization also.

(b) OMCs have informed that based on the directives dated 08.12.2016 of Government of India, 0.75% incentive on cashless transactions towards purchase of petrol/diesel is passed on to the consumers with effect from 13th December, 2016. Company-wise detail of incentive allowed to consumers till 28th February, 2017 is given below:

Name of OMCs	Amount of incentive (₹ in crores)
IOCL	34.13
BPCL	48.81
HPCL	25.41
TOTAL	108.35

(c) and (d) OMCs have decided that no service charge shall be levied on dealer or customer for transactions done through debit cards for purchase of fuel. In case of credit cards transactions, 1% service charge/levy shall be borne by the customer on purchase of fuel.

Completion of gas pipeline via Pakistan

1557. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that gas pipeline project *via* Pakistan is still in process;
- (b) what is the scheduled time of completion of proposed gas pipeline, the details thereof;
- (c) whether there is any dispute or interference of other countries; and
- (d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) India has been involved in discussions on the India-Pakistan-Iran (IPI) and Turkmenistan-Afghanistan-Pakistan-India gas pipelines. While no pact has been signed on IPI pipeline, Investment Agreement i.r.o. TAPI pipeline was signed in April 2016 between the four parties. The overall TAPI Project duration is estimated to be 6¾ years from the start of the Front End Engineering Design (FEED) process till handing over of the pipeline for commercial operation.

- (c) No, Sir.
- (d) Does not arise.